

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 667 of 2019

IN THE MATTER OF:

Lakshmi Energy & Foods Ltd.

.....Appellant

Vs.

ICICI Bank Ltd.

.....Respondent

Present :

For Appellant:

Mr. Arun Kathpalia, Senior Advocate with Mr. Rudreshwar Singh, Mr. Gautam Singh, Ms. Isha Singh, Advocates

For Respondents:

Mr. Anand Shankar Jha, Mr. Md. Ali, Mr. Arpit Gupta, Advocates

O R D E R

03.07.2019 - In view of the fact that the application u/s 7 of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short) filed by ICICI Bank against the Appellant – '**Lakshmi Energy & Foods Ltd.**' ('Corporate Debtor') has yet not been admitted. Learned Counsel appearing on behalf of the Appellant sought permission to withdraw the appeal with liberty to raise the issues, if application u/s 7 is admitted.

Mr. Anand Shankar Jha, Advocate appearing on behalf of ICICI Bank has no objection. We accordingly, dismiss with liberty aforesaid.

The appeal stands disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthy Narahari]
Member (Technical)

ss/gc